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Newsletter

e-Committee, Supreme Court of India

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The High Court of Manipur launched IT Projects on its Duodecennial celebration.



On this occasion, many IT Projects were launched in the august presence of following dignitaries i.e. Shri Ajay Kumar Bhalla, Hon'ble Governor, Manipur, Hon'ble Mr. Justice BR Gaval, Judge, supreme Court of India & Executive Chairman, National Legal Services Authority, Hon'ble Mr. Justice Vikram Nath, Judge, Supreme Court of India, Hon'ble Mr. Justice MM Sundresh, Judge, Supreme Court of India, Hon'ble Mr.

Justice KV Viswanathan, Judge, Supreme Court of India cum Vice-Chairman, e-Committee, Supreme Court, Hon'ble Mr. Justice N. Kotiswar Singh, Judge, Supreme Court of India, Shri Arjun Ram Meghwal, Hon'ble Minister of State (I/C), Ministry of Law and Justice & Minister of State, Ministry of Parliamentary Affairs, Government of India.

e-Sewa Kendra Mobile Video Conferencing Vehicle



The High Court of Manipur officially launched the e-Sewa Kendra Mobile Video Conferencing Vehicle on 23rd March 2025. This pioneering initiative aims to enhance access to justice, especially for individuals in remote and rural regions. The High Court of Manipur is proud to be the second High Court in the country, after the High Court of Kerala, to operationalise such a mobile legal service. The Mobile VC Vehicle is

fully equipped with advanced features, including:

- High-definition Video Conferencing System
- Portable Generator and UPS for uninterrupted power
- Multifunctional Printer (MFD)
- Multiple SIM Network Accumulator for reliable connectivity
- Large LED Video Wall Display
- Motorised Shutter for secure and efficient access.

These features enable litigants, advocates, and underserved citizens to connect with courts without travelling long distances.

Key Features and Services:

- Seamless Connectivity with e-Courts.
- Mobile Legal Access – Brings judicial services to areas lacking legal infrastructure.
- Legal Aid Services – Offers legal guidance, particularly to marginalised and disadvantaged communities.
- E-Filing Support – Assists citizens in digitally filing their cases.
- Integration with e-Sewa Kendras – Serves as a mobile extension of existing court-based e-Sewa Kendras at the Court Complexes.
- This initiative is a step forward in realising the vision of Digital India, promoting an inclusive, technology-enabled legal ecosystem for all citizens.

Installation of Video Conferencing Equipment At Hospitals And Jails



The Computer Committee of the High Court of Manipur, under the aegis of the e-Committee, Supreme Court of India, has taken an important step by installing Video conferencing equipment at Sajiwa Jail, Manipur Central Jail, RIMS Hospital, JNIMS Hospital and District hospitals of Bishnupur, Thoubal, Churachandpur, Ukhrul, and Senapati. The video conferencing equipment they provided includes an all-in-one desktop, a 55-inch TV screen, a webcam, a UPS and a Microphone with speakers. In earlier days, the doctors were required to

appear physically in court to record their depositions for cases in which they were prosecution witnesses. This causes inconveniences to medical professionals during their busy duty schedule. Similarly, the production of under-trial prisoners physically from the Jail for court hearings is of grave concern due to security concerns during transportation. However, with this initiative, the burden on the doctors and prisoners for physical appearance in court has been minimised to a great extent.

Launching Of Free Wi-Fi In The High Court And District Courts Complexes



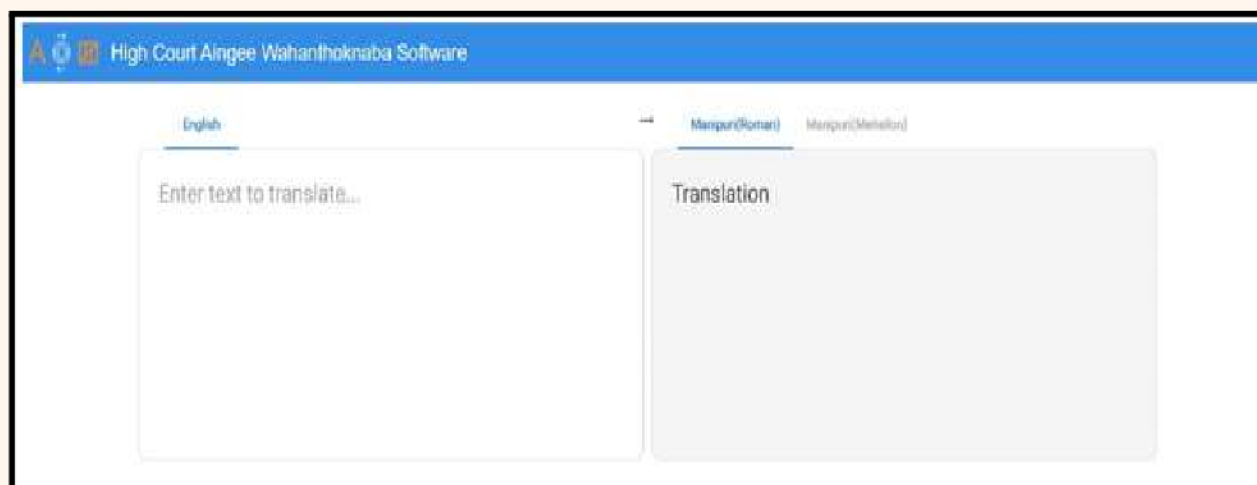
The Computer Committee of the High Court of Manipur has taken the initiative to provide free Wi-Fi with OTP-based login in the High Court Complex and the District Courts of Manipur. The installation of this free wi-fi in sixteen locations will be completed very soon. The free WiFi will also be provided to the High Court Bar Association, All Manipur Bar Association, District Bar Associations, e-Sewa Kendras, and help desk counters. With this initiative, Manipur becomes the forerunner state in the country in implementing free Wi-Fi across all courts and bar associations.

Launching of New High Court Website: The High Court of Manipur has developed its official website, which is more user-friendly, secure, and efficient than its previous version. The updated website provides real-time access to essential information, including the list of

Hon'ble Judges. It lets users check case status, judgments, and orders in real-time. The High Court is also exploring the integration of an AI-powered chatbot to facilitate automated responses for litigants and advocates.

Launching of AI-Assisted Legal Translation Software Hc-Awas: The High Court of Manipur had signed a Memorandum of understanding with the National Institute of Technology, Manipur on 7th July 2023 for the development of AI-based translation software for Roman Alphabet, Manipuri and Meitei Mayek.

The development of the software has now been completed and named as HCAWAS High Court Aingee Wahan thoknaba Software. This software can translate text into the Roman Alphabet, Manipuri and Meeteimayck with an accuracy of 45% to 50%, which will be improved

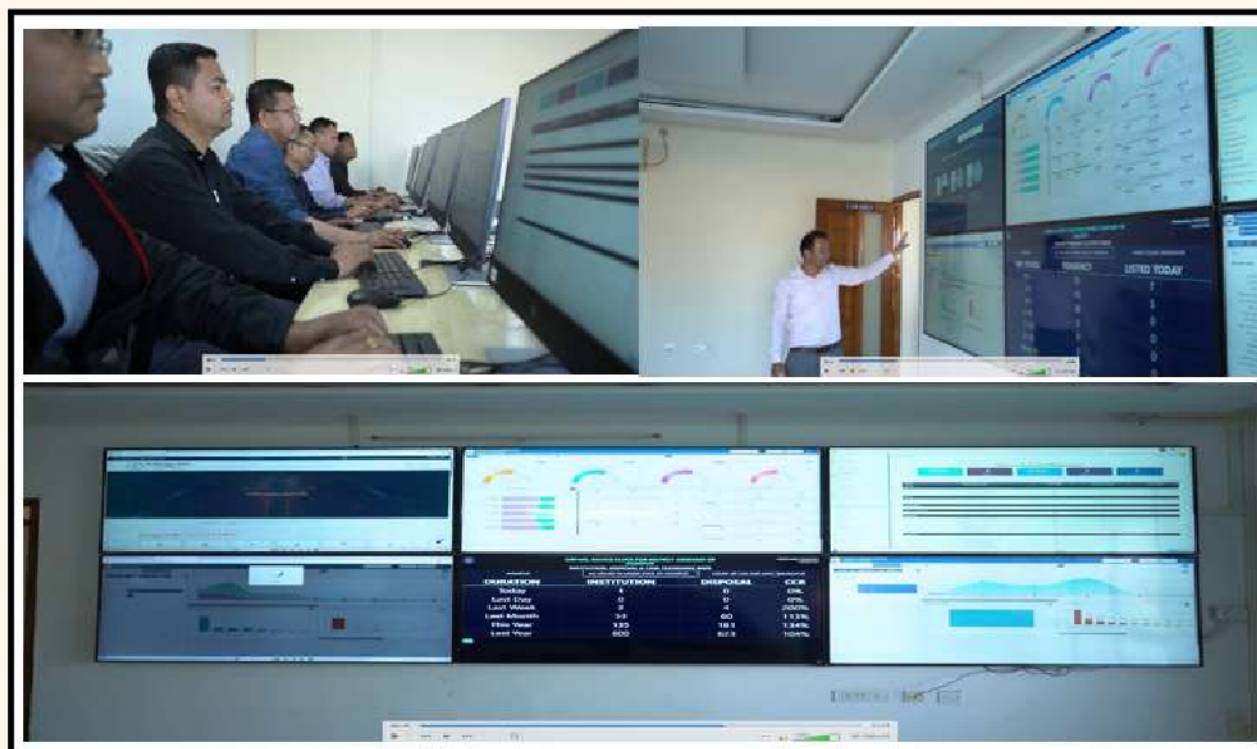


subsequently, by training the software initially. The translation team of the High Court will provide more data to refine the translations. Efforts are underway to publish the first legal glossary, and 685 legal terms have been translated into Manipuri Language. All translated judgments of the High Court of Manipur and the Supreme Court of India are uploaded to the Digital High Court reports. These reports include headnotes in regional languages to make them more accessible to advocates and law students.

Chief Justice Secretariat War Room: A war Room has been set up within the Chief Justice Secretariat cum Center for Research and Planning to provide monitoring of judicial and administrative functions in the High Court and District Courts of Manipur. The primary purpose of this initiative is to generate comprehensive reports on case status, pendency, and disposal, which will assist in strategic planning to reduce case backlog and enhance the functioning of the Manipur judiciary. A dedicated team has been deputed to analyse the

Data and submit reports to the Chief Justice on a regular basis. This room is equipped with state-of-the-art infrastructure, including six large display screens, which will show.

National Judicial data grid, case pendency, case clearance rate, Virtual justice clock, fund utilisation, etc.



Launching of eOffice Software for District Courts: Launching of the E Office application in the District Courts. After the successful implementation of E Office in the High Court of Manipur and Manipur

Judicial Academy, the system is now being extended to all district courts of Manipur. This initiative places the High Court and District Courts of Manipur among the few courts in the country to have implemented the E

Office. This will allow for better tracking of file transactions with these departments. Moving to eOffice significantly reduces paper usage and frees up space.

Office space brings in more transparency and accountability. It can also be accessed from anywhere through a virtual private network.



Patna High Court Distributes High-end Laptops to the System Officers, System Assistants and District System Administrators



High-end Laptops provisioned by Hon'ble eCommittee, Supreme Court of India has been distributed by Registrar (IT), CPC and Joint Registrar (IT) of Hon'ble High Court to System Officers, System Assistant and District System Administrators on dated 22.03.2025 which will enable

them to work even from home after office hours and provide all necessary hand holding to stakeholders in e-filing of cases etc in light of the direction received from Hon'ble eCommittee, Supreme Court of India.

e-Launching of Integrated Mobile App of the Rajasthan High Court



The Mobile App of the Rajasthan High Court was initially launched for Android users in April 2018, followed by its iOS version in September 2019. In pursuit of continuous innovation and enhanced public service delivery, the Rajasthan High Court has now developed a newly integrated Mobile App that is compatible with both Android and iOS platforms. This

revamped version not only consolidates all existing features but also introduces a modern, user-friendly interface to improve accessibility, speed, and ease of navigation. Designed to focus on inclusivity and convenience, the app empowers Advocates, Litigants, and the general public by providing seamless access to case status,

orders/judgments, cause lists, my diary and other vital court-related services. It reflects the High Court's ongoing commitment to leveraging technology for efficient justice delivery and increased transparency. This integrated Mobile App has been e-launched by Hon'ble Mr. Justice Manindra Mohan Shrivastava, the Chief Justice of Rajasthan, in the virtual presence of the Hon'ble

Chairman and Members of the Steering Committee, Rajasthan High Court, on 5th March 2025. This initiative stands as a testament to the judiciary's dedication to embracing technology for the greater good, ensuring that justice remains not only accessible but also adaptable to the evolving needs of society.

e-Launching of RHC e-Portal at Rajasthan High Court

In a significant step toward modernising judicial administration, the Rajasthan High Court has introduced the RHC e-PORTAL, a comprehensive Single Sign-On (SSO) platform designed to enhance the efficiency and transparency of administrative processes across the state's judiciary. This unified digital portal serves as a centralised access point for a wide range of administrative tools, applications, and services, catering to the needs of

the High Court and District Judiciary. By integrating diverse functions of 13 programs into a single platform, the RHC e-PORTAL ensures seamless workflow management, real-time updates, and efficient communication among Judicial Officers, Courts, and other stakeholders. The platform not only simplifies routine administrative tasks but also promotes transparency, accountability, and eco-friendly practices, underscoring the

The judiciary's commitment to technological innovation and sustainable governance. This Portal has been e-launched by Hon'ble Mr. Justice Manindra Mohan Shrivastava, the Chief Justice of Rajasthan, in the virtual presence of all the Hon'ble Judges of the Rajasthan High Court and Judicial Officers of the State of

Rajasthan on 27th March 2025. This e-initiative is a testament to the Rajasthan Judiciary's dedication to embracing digital transformation for a more responsive and efficient judicial system.



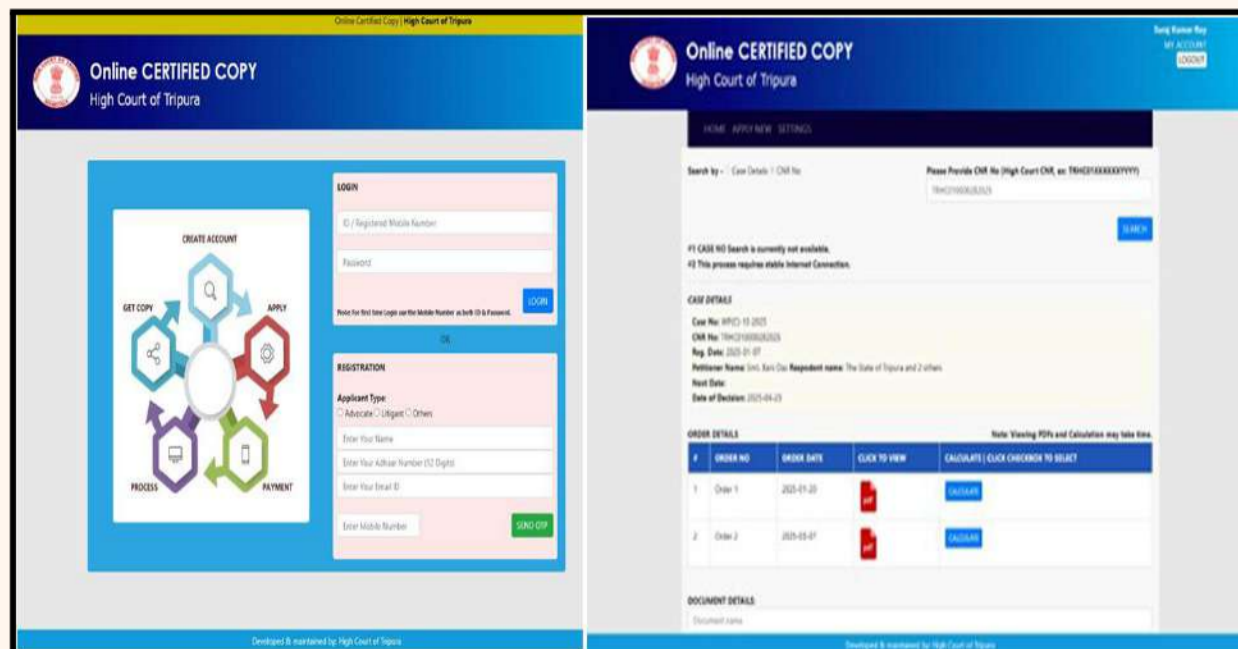
Launching of the Digital Law Report Application of the High Court of Tripura



Hon'ble Mr. Justice Aparesh Kumar Singh, Chief Justice of the High Court of Tripura, launched the official Digital Law Report Application of the High Court of Tripura on 28.03.2025. The event was held in the august presence of Hon'ble Mr. Justice S. Datta Purkayastha and Hon'ble Mr. Justice B. Palit, Judges of the High Court of Tripura. All the Registry's Officers and other staff members of the High Court of Tripura participated in the

event. The Digital Law Report of the High Court of Tripura is a monthly law report that contains the reportable Judgments of the High Court along with its headnotes. This Law Report also contains Judgments translated into vernacular language (Bengali) and Head-Notes with voice-readable facility. The Digital Law Report Application of the High Court of Tripura is now available at <https://thcdlr.tripura.gov.in>.

Launching of eCertified Copy Application of the High Court of Tripura



The official eCertified Copy Application of the High Court of Tripura was launched by Hon'ble Mr. Justice Aparesh Kumar Singh, Chief Justice of the High Court of Tripura, on 28.03.2025. The event was graced by the august presence of Hon'ble Mr. Justice S. Datta Purkayastha and Hon'ble Mr. Justice B. Palit, Judges of the High Court of Tripura. All the Registry's Officers and other staff members of the High Court of

Tripura participated in the event. The eCertified Copy Application is a significant step towards enhancing digital accessibility and efficiency in the justice delivery system. This facility enables litigants and advocates to apply for and receive certified copies regarding court cases through an online platform, reducing delays and enhancing convenience for all stakeholders.

High Court of Calcutta Starts Public Information System within the High Court Complex



On 05.03.2025 an inaugural ceremony was organised for the symbolic distribution of Digital Legal research tool to the Judicial Officers of West

Bengal in the august presence of Hon'ble Chief Justice of Calcutta High Court T.S. Sivagnanam, J, with other Hon'ble Member Judges of the

Computer Committee of the High Court Calcutta and other Ld. Judicial Officers of District Judiciary who were also present in the distribution ceremony. In this programme, 05 numbers were symbolically distributed among the five Judicial Officers. Legal Research has always been an essential pillar of the Judicial Process. Adapting an advanced digital platform is no longer optional but has become imperative and necessary. With increasing volumes of legal precedent and statutory developments, the Judicial Officers must be equipped with efficient research tools to ensure flawless, timely decisions. Considering this necessity, the High Court of Calcutta took initiatives to procure 900 numbers of Legal research tool

editions, an exhaustive E-Library for the Judicial Officers of West Bengal and was distributed among the officers. The Hon'ble Chief Justice also inaugurated the Public Information System in the High Court Complex on the same day. This system has been started for the public by putting up four giant TV screens at four points in the High Court Premises. This facility will operate through LAN connectivity, and this basically involves disseminating information such as the exact locations of the courtrooms, locations of different departments, important phone numbers, etc.

E-Courts International Capacity Building Programme for Technical Court staff from All High Courts - Key Takeaways



The *e-Courts International Capacity Building Programme (Singapore) – 2025 (Batch 1)* for the Court Staff from each High Court was conducted from 17th March 2025 to 21st March 2025. This program was coordinated by the *e-Committee of the Supreme Court of India* and the *Indian Institute of Public Administration (IIPA)* to

provide insights into Singapore's advanced judicial system and its integration of technology in court processes. The participants included System Officers, Software Programmers, System Analysts and CPCs from various High Courts across India who attended a series of sessions and visits to understand

Singapore's best practices in judicial technology, artificial intelligence and digital governance. The participants undertook a series of visits and interactions at various legal and educational institutions in Singapore particularly focusing on their technological integrations. The participants visited *The Law Society of Singapore* and interacted with and learned about the eCourts System, specifically the e-Litigation software (similar to CIS-India) and the SG Court app (like eCourts Services App India). They were shown the application of AI for Document Content analysis and Singpass, a digital identity tool. The participants visited the *Singapore International Arbitration Centre (SIAC)*, where they engaged in discussions and observed demonstrations of the SIAC gateway (Arbitral e-filing) application. They also gained insights into AI usage and technologies at *Maxwell*

Chambers. A visit was made by the participants to the *Supreme Court of Singapore*, where they observed the Smart Courtroom, the Audio Recording and Transcription Service, Assistive Listening Systems using Hearing Loop technology and the use of virtual hearings (VC). The participants had interactions at the *Ministry of Law, Singapore*, which provided insights into Singapore's legal policy framework. The participants attended the Legal Innovation Workshop at the *Singapore Academy of Law*, which featured discussions and demonstrations of Legal Generative AI, Legal Tech and Harvey AI. They were introduced to applications such as MPATHY, INSIGHT, LIGHTHOUSE and MINER. At the *Family Justice Courts*, the participants observed the Integrated Family Court System (IFMS) for case management and Virtual Counters using Zoom.

They visited Mediation Centre/Counselling Centres equipped with KIOSK facilities. During their visit to the *State Courts of Singapore*, the Integrated Case Management System (ICMS) was highlighted to the participants. They also visited *The Law Society Pro Bono SG Office*. A visit was also made by the participants to the *Singapore University of Social Sciences (SUSS)*, where they observed the use of Virtual Reality (VR) applications and 3D crime scene simulations in legal education. Finally, the participants visited the *Yong Pung How School of Law, Singapore Management University (SMU)*. The e-Courts International Capacity Building Programme in Singapore offered crucial insights into leveraging technology for judicial reform.

The following are some learnings from the tour:

1. **Tech-Driven Efficiency Across**

Judicial Tiers: Singapore's judiciary has successfully integrated technology at every level of its system, from the Supreme Court to the State Courts and Family Courts. This integration has led to significant enhancements in efficiency, transparency, and accessibility in legal processes.

2. Mandatory Digitalisation for Paperless Operations: The program underscored the importance of mandatory e-filing and digital authentication. These are crucial steps towards creating truly paperless court environments, reducing administrative burden and speeding up judicial processes, similar to the e-Litigation system used by Singapore's Supreme Court.

3. AI for Advanced Legal Support and Efficiency: The discussions highlighted the significant potential of AI-powered tools (such as Harvey AI) to revolutionise legal research,

streamline case management, and boost overall judicial efficiency.

4. Robust Cybersecurity and Data Privacy as Cornerstones:

Maintaining the integrity and confidentiality of court data necessitates robust cybersecurity measures and comprehensive data privacy regulations. The Personal Data Protection Act, 2012, in Singapore and the emphasis on secure practices like 2FA for administrative accounts serve as vital examples for protecting sensitive legal information.

5. Citizen-Centric Digital Services for

Enhanced Access: The program showcased how unified digital identities like Singpass and various online assistance tools significantly improve public access to justice.

6. Continuous Capacity Building and

Training: The successful adoption and utilisation of technology within the judiciary are heavily dependent

on continuous training and capacity building. The Singapore Academy of Law's regular training on software and email usage, along with programs like FLIP (Future Law Innovation Programme), emphasise the need for ongoing skill development for legal professionals.

7. Strategic Policy Framework and Collaborative Approach:

Effective implementation of digital transformation initiatives requires a strong policy framework and a collaborative approach among various stakeholders. The insights gained from interactions with the Ministry of Law and the Singapore Academy of Law underscored the importance of a well-defined legal policy and regulatory structure to drive innovation and ensure access to justice.

8. Innovation in Legal Education: The visits to the Singapore University of Social Sciences (SUSS) and the Yong

Pung How School of Law at SMU demonstrated how legal education is evolving to meet the demands of a digitalized legal landscape.

9. Focus on Alternative Dispute Resolution (ADR): The visit to the Singapore International Arbitration Centre (SIAC) and Maxwell Chambers highlighted Singapore's advanced framework for international dispute resolution, including the use of arbitral e-filing applications like the SIAC gateway.

The *e-Courts International Capacity Building Programme in Singapore – 2025* has been a valuable and transformative experience for the participating officers. The

exposure to Singapore's technologically advanced judicial system has provided deep insights into best practices and potential strategies for modernising the Indian judiciary. The learnings and suggestions derived from this program will contribute significantly to the ongoing efforts of the e-Committee to enhance efficiency, transparency and access to justice through digital transformation in India. The participants expressed their gratitude to the e-Committee, the IIPA and the Singapore Judiciary for organising this insightful and impactful training program.



Number of Cases Dealt With (Virtual Hearings) on VC in High Courts and District Courts as on 31.03.2025

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	247906	6299830	6547736
2	Andhra Pradesh	410513	1441518	1852031
3	Bombay	72799	230821	303620
4	Calcutta	166477	113167	279644
5	Chhattisgarh	104377	333178	437555
6	Delhi	322025	6405164	6727189
7	Gauhati – Arunachal Pradesh	3032	8410	11442
8	Gauhati – Assam	267196	501217	768413
9	Gauhati – Mizoram	4170	13268	17438
10	Gauhati - Nagaland	1234	994	2228
11	Gujarat	414740	222433	637173
12	Himachal Pradesh	185028	192659	377687
13	Jammu & Kashmir	262607	558448	821055
14	Jharkhand	222935	713333	936268
15	Karnataka	1265847	175470	1441317
16	Kerala	167079	649364	816443
17	Madhya Pradesh	680397	1069704	1750101
18	Madras	1492392	402908	1895300
19	Manipur	52609	16846	69455
20	Meghalaya	6190	62790	68980
21	Orissa	345898	329258	675156
22	Patna	277816	2957440	3235256
23	Punjab & Haryana	623365	3159982	3783347
24	Rajasthan	246014	235977	481991
25	Sikkim	740	16406	17146
26	Telangana	1424481	196811	1621292
27	Tripura	22477	38737	61214
28	Uttarakhand	89410	49091	138501
	Total	9379754	26395224	35774978

Status of Implementation of Rules of Video Conferencing as on 31.03.2025

Sr. No.	High Court	Whether the Rules of VC are implemented in the High Court	Whether the Rules of VC are implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati - Arunachal Pradesh	Yes	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.03.2025

Sr. No.	High Court	Whether the Rules of e-Filing are implemented in the High Court	Whether the Rules of e-Filing are implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati – Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	25	25
	Not Implemented	3	3

Status of Implementation of e-Sewa Kendras as on 31.03.2025

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in HC	Functioning e-Sewa Kendras in HC (A)	Whether the e-Sewa Kendra is implemented in DC	Functioning e-Sewa Kendras in DC (B)	Total (A+B)
1	Allahabad	Yes	2	Yes	74	76
2	Andhra Pradesh	Yes	1	No	0	1
3	Bombay	Yes	3	Yes	40	43
4	Calcutta	Yes	1	Yes	9	10
5	Chhattisgarh	Yes	1	Yes	23	24
6	Delhi	Yes	1	Yes	13	14
7	Gauhati - Arunachal Pradesh	Yes	1	Yes	29	30
8	Gauhati - Assam	Yes	2	Yes	78	80
9	Gauhati - Mizoram	Yes	1	Yes	8	9
10	Gauhati - Nagaland	Yes	1	Yes	11	12
11	Gujarat	Yes	1	Yes	185	186
12	Himachal Pradesh	Yes	1	Yes	22	23
13	Jammu and Kashmir	Yes	1	Yes	9	10
14	Jharkhand	Yes	2	Yes	24	26
15	Karnataka	Yes	3	Yes	25	28
16	Kerala	Yes	1	Yes	161	162
17	Madhya Pradesh	Yes	3	Yes	126	129
18	Madras	Yes	2	Yes	300	302
19	Manipur	Yes	1	Yes	25	26
20	Meghalaya	Yes	1	Yes	16	17
21	Orissa	Yes	1	Yes	160	161
22	Patna	Yes	1	Yes	37	38
23	Punjab and Haryana	Yes	1	Yes	112	113
24	Rajasthan	Yes	2	Yes	1	3
25	Sikkim	Yes	1	Yes	10	11
26	Telangana	Yes	1	Yes	98	99
27	Tripura	Yes	1	Yes	15	16
28	Uttarakhand	Yes	1	Yes	30	31
	Implemented	28	39	27	1641	1680
	Not Implemented	0		1		

Status of Implementation of e-Payments as on 31.03.2025

Sr. No.	High Court	Whether the Court Fee Act is amended to enable the e-Payments	Whether the e-Payments facility is implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	Yes
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	24
	Not Implemented	5	4

Statistics of Virtual Courts as on 31.03.2025

S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam(Assam Traffic Department)	205621	205519	547	41670	26266202
2	Chandigarh(Virtual Court Chandigarh	846755	838113	3316	110031	106451511
3	Chhattisgarh(Traffic Department)	945	907	0	88	146300
4	Delhi(Notice Department)	22806194	22549592	114867	2330188	1671400706
5	Delhi(Traffic Department)	8422556	8073907	147993	1992183	1928588852
6	Gujarat(Traffic Department)	3519957	3470314	4704	293942	226077456
7	Gujarat(Transport Department)	361757	354855	1886	64041	246962825
8	Haryana(Traffic Department)	3010403	2084246	10695	144639	122817401
9	Himachal Pradesh(Traffic Department)	576943	468289	1204	23801	38489903
10	Jammu and Kashmir(Jammu Traffic Department)	938060	713782	8351	144576	93902974
11	Jammu and Kashmir(Kashmir Traffic Department)	1158806	1159564	161475	208491	113440565
12	Karnataka(Traffic Department)	93488	93454	244	82069	784892390
13	Kerala(Police Department)	2713111	2623923	4448	219801	134051216
14	Kerala(Transport Department)	1276503	1220483	6088	173126	243128857
15	Madhya Pradesh(Traffic Department)	1382427	1057813	1041	46197	42494501
16	Maharashtra (Maharashtra Transport Department)	56569	55108	20	2355	3049105
17	Maharashtra (Nashik Traffic Department)	7	3	0	3	3
18	Manipur(Manipur Virtual Court (Traffic))	3170	2944	0	88	88000
19	Manipur(Manipur Virtual Court (Transport))	2553	2195	0	51	226500
20	Meghalaya(Meghalaya Traffic Department)	873	790	0	61	48051
21	Odisha(Odisha Traffic CTC-BBSR Commissionerate)	663918	623720	1113	44675	41990501
22	Rajasthan(Rajasthan Traffic Department)	126825	85123	4388	15149	11866580
23	Tamil Nadu(Traffic Department)	234294	186930	1645	113838	1062769050
24	Tripura(Traffic Department)	47861	47857	76	4215	1272190
25	Uttar Pradesh(Traffic Department)	23448190	17098704	120981	1223912	684722191
26	Uttarakhand(Traffic Department)	74873	68275	352	6390	9049902
27	Uttarakhand(Transport Department)	52608	45474	163	3906	7190601
28	West Bengal(Traffic Department)	324283	298265	2796	12891	6606202
	Total	72349550	63430149	598393	7302377	7607990535

Status of Installation of Justice Clock in High Courts as on 31.03.2025

Sr. No.	High Court	Number of Items for which funds were released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of ICJS as on 31.03.2025

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	Yes
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	Yes
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	27
	Not Implemented	1

E-Filing total count as on 31.03.2025

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	10484	10484
2	Andhra Pradesh	High Court	16096	5	16101
3	Bombay	Both Court	338324	1669211	2007535
4	Calcutta	High Court	8602	1746	10348
5	Chhattisgarh	Both Court	650	994	1644
6	Delhi	District Court	*	1130724	1130724
7	Gauhati - Arunachal Pradesh	Both Court	0	0	0
8	Gauhati - Assam	Both Court	17008	22648	39656
9	Gauhati - Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	63916	5457	69373
12	Himachal Pradesh	Both Court	2771	92059	94830
13	Jammu & Kashmir	Both Court	28392	114289	142681
14	Jharkhand	Both Court	33	868	901
15	Karnataka	Both Court	5166	165345	170511
16	Kerala	District Court	*	964242	964242
17	Madhya Pradesh	District Court	*	1798	1798
18	Madras	Both Court	97948	1318212	1416160
19	Manipur	High Court	4491	10573	15064
20	Meghalaya	Both Court	3	1	4
21	Odisha	Both Court	20517	60312	80829
22	Patna	Both Court	612978	8775	621753
23	Punjab & Haryana	Both Court	56643	44029	100672
24	Rajasthan	Both Court	43330	3847	47177
25	Sikkim	Both Court	3654	5588	9242
26	Telangana	Both Court	8007	6277	14284
27	Tripura	Both Court	4038	16738	20776
28	Uttarakhand	Both Court	151	65064	65215
		Total	1332718	5719286	7052004

Status of Digitisation of Court Records as on 31.03.2025

S.No.	Name of High Court	Number of pages digitised in the High Court in the current month	Total number of pages digitised in the High Court up to the current month	District Courts(including Taluka Courts) under the jurisdiction of the HC	
				Number of pages digitised in DC in the current month	Total number of pages digitised in DC up to the current month
1	Allahabad	33,46,544	53,81,36,203	7,35,83,310	1,04,81,44,203
2	Andhra Pradesh	12,63,790	1,54,68,571	74,20,622	3,31,12,599
3	Bombay	68,30,437	4,14,39,539	3,42,025	10,67,449
4	Calcutta	7,51,997	4,96,90,683	0	0
5	Chhattisgarh	1,98,165	1,98,165	1,45,576	1,45,576
6	Delhi	4,64,748	22,97,94,395	13,39,970	11,03,41,838
7	Gauhati - Arunachal Pradesh	97,040	1,97,040	0	0
8	Gauhati - Assam	0	2,97,53,593	0	15,58,31,203
9	Gauhati - Mizoram	48,430	8,56,960	39,069	13,62,350
10	Gauhati - Nagaland	0	0	0	0
11	Gujarat	27,512	5,64,602	94,129	1,76,559
12	Himachal Pradesh	0	71,42,331	0	0
13	Jammu & Kashmir	1,80,972	3,93,89,815	12,98,411	67,81,709
14	Jharkhand	8,83,454	1,60,06,660	2,77,984	78,61,448
15	Karnataka	18,95,543	2,88,39,542	11,01,182	3,55,32,384
16	Kerala	21,38,305	6,08,31,024	4,71,584	95,89,306
17	Madhya Pradesh	26,57,073	22,73,86,087	1,10,00,000	54,41,95,995
18	Madras	43,00,469	14,99,00,000	60,20,550	8,79,25,653
19	Manipur	87,784	53,65,939	1,15,403	49,61,076
20	Meghalaya	59,206	9,04,908	81,151	34,12,581
21	Orissa	7,85,342	4,53,20,766	45,06,411	12,20,88,073
22	Patna	94,863	2,28,92,362	0	0
23	Punjab & Haryana	20,75,906	27,62,75,224	0	50,66,96,188
24	Rajasthan	39,62,279	10,83,02,641	8,99,193	37,74,479
25	Sikkim	0	11,61,836	71,398	44,82,303
26	Telangana	15,35,691	10,93,51,195	27,03,321	3,55,23,197
27	Tripura	3,11,583	66,72,369	0	0
28	Uttarakhand	6,00,000	1,77,00,000	3,53,047	7,53,247
	Total	3,45,97,133	2,02,95,42,450	11,18,64,336	2,72,37,59,416

e-Committee Outreach/ Training Programmes Conducted During the Month of March 2025

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	01.03.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill Enhancement Programme- Level I & II	Judicial officers of the District Judiciary (All cadres)	19
2	21.03.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill Enhancement Programme- Level I & II	Judicial officers of the District Judiciary (All cadres)	36
3	24.03.2025	ECT_13_2025	West Bengal Judicial Academy	Computer Skill Enhancement Programme- Level I & II	Judicial officers of the District Judiciary (All cadres)	15
4	20.03.2025	ECT_14_2026	West Bengal Judicial Academy	Cyber Laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	36
5	27.03.2025	ECT_14_2026	West Bengal Judicial Academy	Cyber Laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	15
6	March, 25	ECT_4_2025	West Bengal Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	1653
7	05.03.2025	ECT_6_2025	Assam Judicial Academy	Training Programme on Digitisation at High Court level	High Court Digitisation officials/Staff	28
8	21.03.2025	ECT_14_2025	Assam Judicial Academy	Cyber Laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	53
9	22.03.2025	ECT_14_2025	Assam Judicial Academy	Cyber Laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	29
10	22.03.2025	ECT_9_2025	Assam Judicial Academy	Refresher programme for Court Staff	Staff of the District Judiciary	2000
11	26.03.2025	ECT_8_2025	Assam Judicial Academy	Refresher programme for Court Staff & N-step Training	Administrative head, Nazarat, Process servers	1000
12	26.03.2021 & 27.03.2025	ECT_17_2025	Assam Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	112

13	02.03.2025	ECT_4_2025, ECT_7_2025, ECT_12_2025	Gujarat State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters, Taluka Level and Computer Skill enhancement Programme- Level I & II	Advocate/ Advocate Clerk	3048
14	16.03.2025	ECT_16_2025	Gujarat State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	1040
15	22.03.2025	ECT_9_2025	Gujarat State Judicial Academy	Refresher programme for Court Staff	Staff of the District Judiciary	6405
16	04.03.2025	ECT_04_2024	Himachal Pradesh Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	50
17	03.03.2025 & 04.03.2025	ECT_08_2024	Himachal Pradesh Judicial Academy	Refresher programme for Court Staff & N-step Training	Administrative head, Nazarat, Process servers	30
18	10.03.2025 & 11.03.2025	ECT_08_2024	Himachal Pradesh Judicial Academy	Refresher programme for Court Staff & N-step Training	Administrative head, Nazarat, Process servers	30
19	17.03.2025 & 18.03.2025	ECT_09_2024	Himachal Pradesh Judicial Academy	Refresher programme for Court Staff	Staff of the District Judiciary	30
20	24.03.2025 to 26.03.2025	ECT_14_2025	Karnataka Judicial Academy	Cyber Laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	28
21	27.03.2025 to 29.03.2025	ECT_14_2025	Karnataka Judicial Academy	Cyber Laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	33
22	15.03.2025	ECT_9_2025	Tamil Nadu State Judicial Academy	Refresher programme for Court Staff	Staff of the District Judiciary	3250
23	24.03.2025	ECT_4_2025	Meghalaya State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	20
24	24.03.2025	ECT_9_2025/E CT_8_2025	Meghalaya State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters/Refresher programme for Court Staff & N-step Training	Advocate/ Advocate Clerk/Administrative head, Nazarat, Process servers	10
25	24.03.2025	ECT_13_2025	Meghalaya State Judicial Academy	Computer Skill Enhancement Programme- Level I & II	Judicial officers of the District Judiciary (All cadres)	6
26	08.03.2025	ECT_3_2024	Bihar Judicial Academy	Master Trainer Programme for New Master Trainers	Nominated New Master trainers	40

27	27.03.2025	ECT_13_2025	Bihar Judicial Academy	Computer Skill Enhancement Programme- Level I & II	Judicial officers of the District Judiciary (All cadres)	156
28	06.03.2025 & 07.03.2025	ECT_17_2025	Chandigarh Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	74
29	22.03.2025	ECT_17_2025	Chandigarh Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	104
30	22.03.2025	ECT_15_2025	Chandigarh Judicial Academy	Refresher programme for Registry Staff of High Courts	High Court Staff	121
31	15.03.2025	ECT_8_2024	Sikkim Judicial Academy	Refresher programme for Court Staff & N-step Training	Administrative head, Nazarat, Process servers	44
32	20.03.2025	ECT_17_2025	Sikkim Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	8
33	21.03.2025	ECT_14_2024	Sikkim Judicial Academy	Cyber Laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	18
34	29.03.2025	ECT_16_2025	Sikkim Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	15
35	22.03.2025	ECT_5_2024	Telangana State Judicial Academy	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	60
36	06.03.2025	ECT_12_2025	Telangana State Judicial Academy	Computer Skills Enhancement Programme- Level I & II	Advocate / Advocate clerk	45
37	01.03.2025	ECT_16_2025	Telangana State Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	22
38	02.03.2025	ECT_10_2024	Tripura- Agartala State Judicial Academy	Programme for Technical staff of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections, etc	Technical Staffs & NIC Coordinators at the High court	32
39	08.03.2025	ECT_18_2024	Tripura- Agartala State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	15
40	16.03.2025	ECT_18_2025	Tripura- Agartala State Judicial Academy	ICT & eCourts Induction Programme for the newly recruited Direct District Judges	Newly recruited Direct District Judges	6

41	02.03.2025	ECT_13_2024	Uttarakhand Judicial and Legal Academy	Computer Skill Enhancement Programme- Level I & II	Judicial officers of the District Judiciary (All cadres)	31
42	04.03.2025	ECT_13_2024	Uttarakhand Judicial and Legal Academy	Computer Skill Enhancement Programme- Level I & II	Judicial officers of the District Judiciary (All cadres)	21
43	22.03.2025	ECT_15_2024	Uttarakhand Judicial and Legal Academy	Refresher programme for Registry Staff of High Courts	High Court Staff	45
44	01.03.2025- 02.03.2025	ECT_14_2024	Uttarakhand Judicial and Legal Academy	Cyber Laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	25
45	23.03.2025	ECT_13_2024	Uttarakhand Judicial and Legal Academy	Computer Skill Enhancement Programme- Level I & II	Judicial officers of the District Judiciary (All cadres)	50
46	23.03.2025	ECT_7_2025	Chhattisgarh State Judicial Academy, Raipur	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	39
47	23.03.2025	ECT_12_2025	Chhattisgarh State Judicial Academy, Raipur	Computer Skill Enhancement Programme- Level I & II	Advocate / Advocate clerk.	39
48	23.03.2025	ECT_3_2025	Chhattisgarh State Judicial Academy, Bilaspur	Master Trainer Programme for New Master Trainers	Nominated New Master trainers	12
49	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Balod	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	55
50	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Rajnandgaon	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	50
51	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Raipur	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	39
52	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Surajpur	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	42
53	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Baloda Bazar	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	44

54	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Balrampur at Ramanujganj	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	49
55	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Bemetara	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	56
56	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Bilaspur	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	52
57	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Dantewada	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	45
58	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Dhamtari	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	48
59	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Durg	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	50
60	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Bastar at Jagdalpur	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	40
61	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Jashpur	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	54
62	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Kanker	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	50
63	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Kawardha	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	39
64	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Kondagaon	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	52
65	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Korba	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	51
66	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Mahasamund	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	49

67	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Mungeli	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	42
68	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Raigarh	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	50
69	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Surjuga at Ambikapur	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	53
70	23.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Korea at Baikunthpur	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	41
71	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Raipur	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	39
72	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Surajpur	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	42
73	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Balod	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	55
74	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Rajnandgaon	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	50
75	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Baloda Bazar	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	44
76	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Balrampur at Ramanujganj	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	49
77	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Bemetara	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	56
78	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Bilaspur	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	52

79	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Dantewada	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	45
80	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Dhamtari	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	48
81	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Durg	Programme for Court Managers & Administrative Head Staff District Judiciary	Administrative Head staff & Court Managers from every District	50
82	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Bastar at Jagdalpur	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	40
83	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Jashpur	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	54
84	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Kanker	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	50
85	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Kawardha	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	39
86	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Kondagaon	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	52
87	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Korba	Programme for Court Managers & Administrative Head Staff District Judiciary	Administrative Head staff & Court Managers from every District	51
88	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Mahasamund	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	49
89	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Mungeli	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	42
90	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Raigarh	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	50
91	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Surjuga at Ambikapur	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	53

92	23.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Korea at Baikunthpur	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	41
93	23.03.2025	ECT_6_2025	Chhattisgarh State Judicial Academy, Bilaspur	Training Programme on Digitisation at High Court level	High Court Digitisation officials/Staff	50
94	23.03.2025	ECT_10_2025	Chhattisgarh State Judicial Academy, Bilaspur	Programme for Technical staff of High Court - Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections, etc	Technical Staffs & NIC Coordinators at the High court	50
95	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Surajpur	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	42
96	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Raipur	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	39
97	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Rajnandgaon	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	50
98	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Balod	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	55
99	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Baloda Bazar	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	44
100	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Balrampur at Ramanujanj	Programme for Technical staff of District Courts: Hardware & software maintenance, Data	Technical Staff/District System Administrator/ System Officers	49

				Replication, Data monitoring, VC equipment, Lan connections, etc		
101	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Bemetara	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	56
102	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Bilaspur	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	52
103	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Dantewara	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	45
104	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Dhamtari	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	48
105	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Durg	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	50
106	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Bastar at Jagdalpur	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	40
107	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Jashpur	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	54
108	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Kanker	Programme for Technical staff of District Courts: Hardware & software maintenance, Data	Technical Staff/District System Administrator/ System Officers	50

				Replication, Data monitoring, VC equipment, Lan connections, etc		
109	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Kawardha	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	39
110	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Kondagaon	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	52
111	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Korba	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	51
112	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Mahasamund	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	49
113	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Mungeli	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	42
114	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Raigarh	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	50
115	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Surjuga at Ambikapur	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	53
116	23.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Korea at Baikunthpur	Programme for Technical staff of District Courts: Hardware & software maintenance, Data	Technical Staff/District System Administrator/ System Officers	41

				Replication, Data monitoring, VC equipment, Lan connections, etc		
117	23.03.2025	ECT_15_2025	Chhattisgarh State Judicial Academy, Bilaspur	Refresher programme for Registry Staff of High Courts	High Court Staff	50
118	05.03.2025	ECT_17_2025	Chhattisgarh State Judicial Academy, Bilaspur	ICT & eCourts Induction Programme for the newly recruited Civil Judges	Newly recruited Civil Judge Junior Division	50
119	09.03.2025	ECT_5_2025	Chhattisgarh State Judicial Academy, Janjgir Champa	Programme for Court Managers & Administrative Head Staff of District Judiciary	Administrative Head staff & Court Managers from every District	50
120	09.03.2025	ECT_11_2025	Chhattisgarh State Judicial Academy, Janjgir Champa	Programme for Technical staff of District Courts: Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staff/District System Administrator/ System Officers	50
121	09.03.2025	ECT_4_2025	Chhattisgarh State Judicial Academy, Janjgir Champa	Advocate/ Advocate Clerk Ecourts Programme at District Headquarters	Advocate/ Advocate Clerk	50
TOTAL						23501
